

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 113

CP (IB) No. 294/Chd/Hry /2023

IN THE MATTER OF:-

Bank of Baroda

...Petitioner

Versus

Baljit Singh

...Respondent

Under Section: 95, IBC 2016

Order delivered on 23.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : None

For the respondent : Mr. Sanjeev Kumar, Advocate
/personal guarantor

For the RP : Mr. Puru Gupta, Advocate

ORDER

It is stated by Id. counsel for the personal guarantor that he could not file the objections because of some technical glitch. He is directed to do the needful during the course of the day with a copy in advance to the counsel opposite. Response thereto, if any, be filed within two weeks thereafter, with a copy in advance to the counsel opposite. List the matter on 29.05.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)